

**BEFORE THE NATIONAL GREEN TRIBUNAL
(WESTERN ZONE AT PUNE)**

**EXECUTION APPLICATION NO. 70F 2023 (WZ)
IN
ORIGINAL APPLICATION NO. 101 OF 2022 (WZ)**

IN THE MATTER OF:

**RAMA RANI ARORA ... APPLICANT
VERSUS
GOA COASTAL ZONE
MANAGEMENT AUTHORITY & ORS. ... RESPONDENTS**

**AFFIDAVIT ON BEHALF OF
RESPONDENT NO. 1
GOA COASTAL ZONE MANAGEMENT AUTHORITY**

**PAPER BOOK
(KINDLY SEE INDEX INSIDE)**

**ABHAY ANIL ANTURKAR
ADVOCATE FOR RESPONDENT NO. 1
GOA COASTAL ZONE MANAGEMENT AUTHORITY**

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BEFORE THE NATIONAL GREEN TRIBUNAL
(WESTERN ZONE AT PUNE)



EXECUTION APPLICATION NO. 7 OF 2023 (WZ)
IN
ORIGINAL APPLICATION NO. 101 OF 2022 (WZ)

IN THE MATTER OF:

RAMA RANI ARORA ... APPLICANT

VERSUS

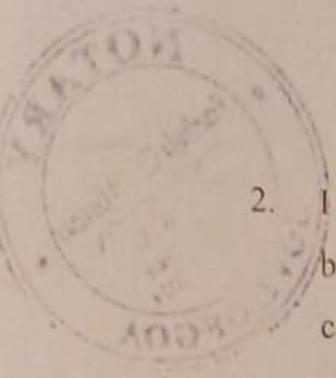
GOA COASTAL ZONE
MANAGEMENT AUTHORITY & ORS. ... RESPONDENTS

**AFFIDAVIT ON BEHALF OF
RESPONDENT NO. 1
GOA COASTAL ZONE MANAGEMENT AUTHORITY**

I, Dr. Sneha Gitte (IAS), being the Member Secretary of the Goa Coastal Zone Management Authority, having office at: 4th Floor, Dempo Towers, Patto, Panaji, Goa, do hereby solemnly affirm and state as under:

1. I am the Member Secretary of the Respondent No. 1 Goa Coastal Zone Management Authority [hereinafter, "GCZMA"] in the captioned Execution Application. I am well-conversant with the facts and circumstances from which the captioned Application arises and am, as such, capable of affirming the present Affidavit. I have examined the documents pertaining to the captioned Application as available in my office, and am affirming the present Affidavit on the basis of the said documents.

Gitte



2. I say that nothing in the present Affidavit may be deemed to be any admission of any content of the captioned Application, unless the same is categorically admitted herein. I further submit that nothing in the captioned Application may be deemed to have been admitted for want of specific denials.

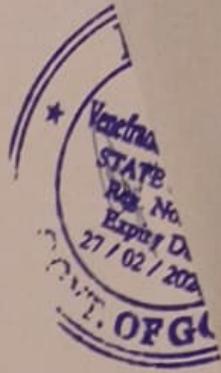
3. I have filed an Affidavit dated 06.09.2023 before this Hon'ble Tribunal in respect of the captioned matter, the contents of which are not repeated hereunder for the sake of brevity and convenience. The contents of the said Affidavit may be read to be a part of the present Affidavit.

4. I say that *vide* its order dated 08.09.2023, this Hon'ble Tribunal passed the following directions to the answering Respondent:

"5. We fail to understand as to why, when a demolition order dated 30.06.2022 was passed by the respondent No.1 regarding demolition of the structures of respondent Nos.4 & 5, not having been carried out. We want a clear reply in this regard from the side of respondent No.1 by the next date.

6. We also direct the respondent No.1 to clearly state in the affidavit, as to whether the Judgment dated 22.11.2022 has been carried out or not, because if any further construction, which is said to be illegal, is found to be there made by the respondent

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No.4, for that separate proceedings may lie, which we are not concerned in the present case."



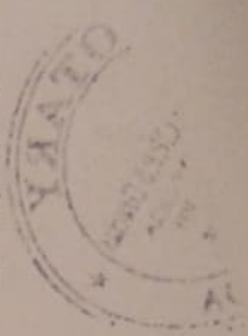
5. In compliance with the aforesaid directions of this Hon'ble Tribunal, it is submitted that the answering Respondent had issued a demolition order dated 30.06.2022 in respect of certain illegal structures constructed by Respondent Nos. 4 and 5. However, when the representatives of the answering Respondent proceeded to implement its demolition order, they found various other illegal structures at the site. Hence, the answering Respondent subsequently issued show cause notices to Respondent Nos. 4 and 5, and conducted proceedings to determine the legality of the aforesaid structures.
6. The answering Respondent has not yet carried out demolition of the offending structures listed in its order dated 30.06.2022 since it was in the process of deciding the legality of the other structures constructed by Respondent Nos. 4 and 5.
7. I say that the answering Respondent has concluded proceedings in respect of the fresh show cause notices issued to Respondent Nos. 4 and 5. The answering Respondent Authority has posted the proceedings for approval of its decision ^{on} 19.10.2023. After the Members of the answering Respondent Authority approve their final

Bitte



decision, it will be pronounced and communicated to the concerned parties within two weeks thereafter.

In view of the aforesaid, the answering Respondent has complied with the judgement dated 22.11.2022 passed by this Hon'ble Tribunal in Original Application No. 101 of 2022. Thus, the captioned Application may kindly be disposed off.



Bitte
DEPONENT

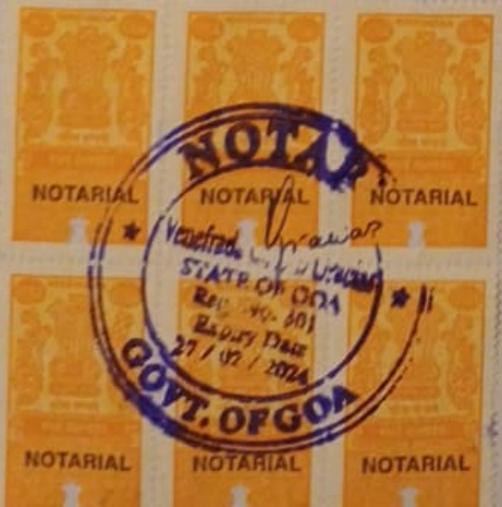
VERIFICATION

I, the above named Deponent, do hereby state on solemn oath and affirmation that the facts stated hereinabove in this Counter Affidavit are true and correct to the best of knowledge, information and belief, and nothing has been concealed.

Verified at Panaji on this 18th day of October, 2023

IDENTIFIED BY:

Bitte
DEPONENT



Executed before me
At Panjim Tiswadi - Goa
Reg. No. 631/10/2023/P
Dated: 18/10/2023/P

Gracias
Venefrada C.P.P.B Gracias
Advocate & Notary Goa State